

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3191**  
TO BE ANSWERED ON 12.07.2019

**FAST TRACK SPECIAL COURTS**

3191. SHRI P. RAVEENDRANATH KUMAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed to set up 1023 Fast Track Special Courts to deal with pending cases under POCSO Act across the country, if so, the details thereof;
- (b) whether such proposal has been approved by the Government with a financial outlay of Rs.767.25 crores and if so, the details thereof; and
- (c) the further steps taken by the Government in this regard?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (c): The Government of India enacted "The Criminal (Law) Amendment Act, 2018" through which amendments were effected in the Indian Penal Code, the Criminal Procedure Code, the Indian Evidence Act and The Protection of Children from Sexual Offences (POCSO) Act, 2012 for bringing in stringent provisions for expeditious trial and disposal of cases exclusively pertaining to sexual offences involving girls and women. A Scheme on the lines of other Centrally Sponsored Schemes for setting up Fast Track Special Courts for expeditious trial and disposal of rape cases has been formulated by Department of Justice, Ministry of Law and Justice. The Empowered Committee (EC) of Officers under Nirbhaya Fund has appraised the project for setting up of 1,023 Fast Track Special Courts with total financial implication of Rs. 767.25 crores under the Nirbhaya Fund to dispose of cases pending trial for rape and POCSO Act across country.

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